

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 2069  
TO BE ANSWERED ON 28.11.2016**

**WELFARE OF DOMESTIC LABOURERS**

**2069. SHRIMATI P.K. SREEMATHI TEACHER:  
DR. BOORA NARSAIAH GOUD:  
SHRI SADASHIV LOKHANDE:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government proposes to amend the Domestic Workers Act and if so, the details thereof;**
- (b) the details of schemes and programmes being implemented by the Government to protect the interests of the domestic workers particularly women helps who are employed through unrecognized employment agencies in the country, scheme-wise and State/UT-wise;**
- (c) the funds allocated, disbursed and spent thereunder along with the beneficiaries during the last three years and the current year, Scheme-wise and State/UT-wise;**
- (d) whether the Government has announced any new welfare measures to benefit domestic workers including women domestic helps in the country; and**
- (e) if so, the details thereof and the other steps taken/being taken by the Government in this regard?**

**ANSWER  
MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a): No. There is no such Domestic Workers Act.**

**(b) to (e): Domestic work falls under the purview of state sphere and state governments are empowered to enact legislation for domestic workers.**

**Contd..2/-**

**The central Government has not enacted any separate law to protect the interest of domestic workers. However the central Government has enacted the Unorganized Workers' Social Security Act, 2008 for providing social security to all unorganized workers including domestic workers. The Act provides formulation of social security schemes viz life and disability cover, health and maternity benefits & old age protection by the central Government. The state Government are mandated under the Unorganized Workers' Social Security Act, 2008 to formulate suitable welfare schemes for unorganized sector workers including domestic workers relating to provident fund, employment injury benefits housing, education schemes for children, skill up gradation of workers, financial assistance & old age homes.**

**Further, no funds have been specifically allotted or disbursed and spent by the Central Government for domestic workers.**

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